BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI
IN
ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini ..... **APPLICANT**

VERSUS

Ministry of Environment, Forest and Climate Change Through Its Secretary & Ors.

..... **RESPONDENTS**

INDEX

S.No	Particulars	Page No.
1.	**Index**	1
2.	REPLY ON BEHALF OF RESPONDENT NO. 04- NHAI, PROJECT DIRETOR, PROJECT IMPLEMENTATION UNIT- MANDI (H.P.) SUPPORTED WITH AFFIDAVIT	02-11
3.	**ANNEXURE: A** ID OF THE DEPONENT	12-13
4.	**ANNEXURE: 1** A COPY OF LETTER NO. NHAI/PD/PIU-MANDI/2023-24/05/10 DATED 02.04.2024	14-16
5.	**ANNEXURE: 2** A COPY OF SOME NOTICES ISSUED BY NHAI TO LANDOWNERS FOR UNAUTHORIZED ACCESS	17-23
6.	VAKALATNAMA/POWER	24

FOR AWADH LAW OFFICES

(MOHD. YASIR ABBASI)
ADVOCATE
Mobile: 9559222288

PLACE: NEW DELHI
DATED: 08.08.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini, Mahasachiv, Sunder Nagar Progressive Development Forum(R), 10, Indira Market, BBMB Colony Sunder Nagar, District Mandi (H.P.)

..... **APPLICANT**

VERSUS

1. Ministry of Environment, Forest and Climate Change Through Its Secretary
2. State of Himachal Pradesh through its Chief Secretary H.P.
3. Himachal Pradesh Pollution Control Board through its Member Secretary
4. National Highway Authority of India through its Project Director, PIU- Mandi, Bagla Muhal Chakkar, PO Nagchala, Mandi
5. District Magistrate Mandi (H.P.)
6. District Magistrate Bilaspur (H.P.)

..... **RESPONDENTS**

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

REPLY ON BEHALF OF RESPONDENT NO. 04- NHAI, PROJECT DIRETOR, PROJECT IMPLEMENTATION UNIT- MANDI (H.P.) SUPPORTED WITH AFFIDAVIT

1. That it is humbly submitted the answering Respondent No. 4- NHAI, PIU Mandi is filing the instant reply in pursuant to the order dated 08.07.2024 passed by the Hon'ble Court in the instant matter, whereby, one more opportunity has been granted to the answering Respondent No. 4 for filing of reply in the present matter.

2. That National Highways Authority of India is a statutory body created by an Act of Parliament i.e. The National Highways Authority of India Act, 1988 under Ministry of Road Transport and Highways to execute projects of National importance for development and maintenance of National Highways in different States of India with regard to those stretches of National Highways vested in/entrusted to it by Central Government.

3. At the outset, it is humbly that the present Original Application under Section 14 and Section 15 of National Green Tribunal Act, 2010 has been registered by this Hon'ble Court by exercising *suo-moto* jurisdiction taking cognizance of letter dated 13.08.2023 sent by Ashwani Kumar Saini (Applicant/ Complainant), who is the Mahasachiv of Sunder Nagar Progressive Development

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Regd. No. 306)
Mandi (H.P.)

Forum (R). In the said letter it has been alleged that illegal mining is being carried at large scale out on the hilly area situated in Kiratpur Sunder Nagar Four Lane. It has been further alleged that huge quantity of bajri, stone and other mineral material is being extracted illegally which is in violation of environmental laws and norms.

4. That this Hon'ble Court was pleased to constitute Joint Committee comprising Himachal Pradesh State Pollution Control Board, District Magistrates, District Mandi and Bilaspur, State of Himachal Pradesh vide its order dated 07.03.2024 and has further directed the Joint Committee to submit a factual report within two months, after visiting the site and collecting relevant information and listed the matter on 20.05.2024.

5. That it is to apprise this Hon'ble Court that answering Respondent No. 4 had undertaken to construct a four-lane road of Kirartpur to Nerchowk Section of NH-21 (Old) (from KM 0.000 to Km. 12.750 & 158.500 KM to 182.215 excluding Sundernagar bypass) (Pkg-1) in the State of Punjab & Himachal Pradesh (Brownfield).

6. It is submitted that the work of constructing a four lane road has been executed by the NHAI through different agencies i.e. Contractor/Concessionaire. Furthermore, it is worthwhile to mention herein that the Project of

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Regn. No. 306)
Mandi (HP)

constructing a four lane road of Kirartpur to Nerchowk Section of NH-21has been completed and is operational since 05.09.2023 for public and the traffic and is plying smoothly.

7. That the answering Respondent No. 4 has received two letters bearing No. PCB/R.O/MND/1234/O.A no. 48/2024/-2925-28 dated 28.03.2024 and PCB/RO/BLP/160/OA No. 48/2024/-1854-61 dated 21.03.2024 from Regional Officer, HPSPCB Mandi and Regional Officer, HPSPCB Bilaspur, whereby some information were sought in pursuant to the order dated 07.03.2024 passed by the this Hon'ble Court in OA. No. 48/2024- Ashwini Kumar Saini versus State of H.P. It is humbly submitted that the answering Respondent No. 4 has clarified vide its letter no. NHAI/PD/PIU-Mandi/2023-24/05/10 dated 02.04.2024 in lieu of the aforesaid letters that the contractor (EPC) had not extracted and utilized any mineral materials from the scope of excavations.

It has been further clarified by the answering Respondent No. 4 that total muck generated in the project length from excavation with in ROW is approx. 400000 cubic meter which is not usable in construction of project as per MoRTH specification and the contractor (EPC) has disposed the same in the land of local people as per their requirement and the same was certified by Authority Engineer, M/s Geo Design & Research Pvt. Ltd.

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary (Regd. No. 306)
Mandi (HP)

A Copy of letter no. NHAI/PD/PIU-Mandi/2023-24/05/10 dated 02.04.2024 is annexed herewith as **ANNEXURE NO. 1**

8. That it is to apprise this Hon'ble Court that the answering Respondent No. 4 does not provide any permission/NOC for cutting of hills at any location. Further, a necessary permission of right to access must be obtained as per Section 28 and Section 29 of the Control of National Highways (Land & Traffic) Act, 2002 NH Land and Traffic Act, 2002 for private constructions on Highway. It is worthwhile to mention herein that since, cutting of hills was observed, the answering Respondent No. 4 has issued notices for unauthorized access to the land owners. The same is tabulated for your reference as below:

Sl. No.	Location in Distt. Mandi	Name of land owner	Notice No. & Date
1	Near Pungh on four lane, Sundernagar	Muni Lal	150 dated 10.05.2024
2	Near Jio Petrol Pump, Sundernagar	Sh. Balak Ram s/o Gokul Dass	146 dated 27.04.2024
3	Village-Chamukha, Sundernagar	Sh. Surender Sen s/o Padam Singh Sen	147 dated 27.04.2024
4	VPO-Jarol, Sundernagar	Sh. Jagdish Chand s/o Sant Ram	113 dated 06.02.2024
5	Near entry to Tunnel No. 4	Sh. Jagar Nath	155 dated 10.05.2024

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

6	VPO-Dehar, Near Baloh Toll Plaza	Sh. Amar Singh s/o Lakhu Ram	136 dated 15.04.2024
7	Village-Chamukha, Sundernagar (Near Petrol Pump)	Sh. Sanjeev	122 dated 10.02.2024

A Copy of some of the Notices issued by NHAI for unauthorized access to landowners are collectively annexed herewith as **ANNEXURE NO. 2**

9. That furthermore, it is submitted that the land owners who were developing their plots on their own land has now been stopped by District Administration and no mineral/material was extracted for the purpose of sale/commercial activities. However, it is humbly submitted that- to monitor hill cutting & its regulation does not fall under jurisdiction of NHAI.

10. Thus, in the view of above what has been stated herein above, it is expedient in the interest of justice that this Hon'ble Court may kindly be pleased to dispose of the present Original Application No. 48 of 2024 qua the answering Respondent No. 4, so that justice may be done, and/or pass any such other or further order or direction, as this Hon'ble Court may deem fit and proper under the facts and circumstances of the present case.

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

PRAYER

WHEREFORE, in the view of above what has been stated herein above, it is expedient in the interest of justice that this Hon'ble Court may kindly be pleased to dispose of the Original Application No. 48 of 2024- Ashwani Kumar versus Ministry of Environment & Ors. of qua the answering Respondent No. 4- NHAI, so that justice may be done, and/or pass any such other or further order or direction, as this Hon'ble Court may deem fit and proper under the facts and circumstances of the present case.

AND FOR THIS ACT OF KINDNESS THE RESPONDENT PARTY NO. 4 SHALL REMAIN FOREVER OBLIGED.

FOR RESPONDENT NO. 4- NHAI
PROJECT DIRECTOR
NHAI, PIU-MANDI

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

THROUGH

FOR AWADH LAW OFFICES

(MOHD. YASIR ABBASI)
ADVOCATE
REG. NO. UP/9432/2022
(TR D/603/2007)

PLACE: NEW DELHI
DATED: 08.08.2024

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

9

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini, Mahasachiv, Sunder Nagar Progressive Development Forum(R), 10, Indira Market, BBMB Colony Sunder Nagar, District Mandi (H.P.)

..... **APPLICANT**

VERSUS

1. Ministry of Environment, Forest and Climate Change Through Its Secretary
2. State of Himachal Pradesh through its Chief Secretary H.P.
3. Himachal Pradesh Pollution Control Board through its Member Secretary
4. National Highway Authority of India through its Project Director, PIU- Mandi, Bagla Muhal Chakkar, PO Nagchala, Mandi
5. District Magistrate Mandi (H.P.)
6. District Magistrate Bilaspur (H.P.)

.....

RESPONDENTS

AFFIDAVIT IN SUPPORT OF ACCOMPANYING REPLY

परियोजना निदशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्रधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

10

I Varun Chari, aged about 36 years, Son of Shri Suresh Kumar Chari; Profession- Government Service, presently working as Project Director, PIU- Mandi having my office at Bagla Muhal Chakkar P.O. Nagchala, Tehsil Balh and District Mandi (H.P.)-175021 the deponent herein, do hereby solemnly affirm and state on oath as hereunder:

1. That the deponent is Respondent No. 4 in the above noted Original Application No. 48/2024- Ashwani Kuamr Saini versus Ministry of Environment, Forest and Climate Change & Ors. and is working as Project Director, NHAI PIU-Mandi and as such is well conversant with the facts and circumstances of the present case based on official information and records maintained in the ordinary course of business by NHAI and competent to file the present reply supported by Affidvait. A copy of the Photo Identity Card of the deponent herein is annexed here-with as

   ANNEXURE: A.

2. That the deponent has read the accompanying reply and understood the contents therein and state that Para Nos. 1 and 2 is based on personal knowledge and that of Para No. 4,5 6,7,8,9,10 are based on records and those of Para no. 3, and 10 are based on legal advice received the same are true and correct to the best of my knowledge and belief.

3. That the deponent submits that the annexures annexed to the reply are true copies of their respective originals.

DATED: 08-08-2024

PLACE: MANDI

DEPONENT

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

11

VERIFICATION:

I, the deponent above named, do hereby verify that the contents of Paras 1 to 3 of the aforesaid affidavit are true and correct to my knowledge and record and legal advice received , no part of it is false and nothing material has been concealed therefrom.

Affirmed on this the 8th day of August in the Year 2024 at Mandi.

DEPONENT

परियोजना निदशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

Cert.No. 89/2024 dt 8/8/2024
Certified that the contents of the Declaration affirmation statement made on oath have been read over & explained to deponent /executant who seemed to be understand the declaration/affirmation statement at the time making thereof

ATTESTED
Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini

..... **APPLICANT**

VERSUS

Ministry of Environment, Forest and Climate Change Through Its Secretary & Ors.

..... **RESPONDENTS**

ANNEXURE: A

ID OF THE DEPONENT

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

भारत सरकार
GOVERNMENT OF INDIA
वैधता तिथि
VALID UPTO

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय
NATIONAL HIGHWAYS AUTHORITY OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

नाम वरुण चारी
Name VARUN CHARI
पदनाम उप महाप्रबंधक (तकनीकी)
Designation DY. GENERAL MANAGER (TECH.)
रक्त समूह/Blood Group B+ve
कर्मचारी कूट/Emp. Code 10000569

हस्ताक्षर/Sign.

जारीकर्ता प्राधिकारी/Issuing Authority

पाए जाने पर कृपया लौटा दें :
If found please return to :
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय
NATIONAL HIGHWAYS AUTHORITY OF INDIA
Ministry of Road Transport & Highways
जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075
G-5 & 6, Sector-10, Dwarka, New Delhi-110075
दूरभाष/Tel : 011-25074100 & 25074200

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना/कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini

..... **APPLICANT**

VERSUS

Ministry of Environment, Forest and Climate Change Through Its Secretary & Ors.

..... **RESPONDENTS**

ANNEXURE: 1

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
National Highways Authority of India
(Ministry of Road Transport and Highways, Govt. of India)
NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

NHAI/PD/PIU-Mandi/ 2023-24/05/10 02 April 2024

To,

Regional Officer, HPSPCB Mandi Distt. Mandi (HP)	**Regional Officer,** HPSPCB Bilaspur Distt. Bilaspur (HP)

Sub: Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

Ref: i) Regional Officer, HPSPCB Mandi office letter no. PCB/R.O/MND/1234/O.A no.48/2024/-2925-28 dated 28.03.2024.
ii) Regional Officer, HPSPCB Bilaspur office letter no. PCB/RO/BLP/160/OA No.48/2024/-1854-61 dated 21.03.2024.

Sir,

With reference to above mentioned letter nos (i) & (ii) vide which some information has been sought from this office.

2. In this regard, the project wise detail is as under:

Project Name	Detail of complete stretch from Kiratpur to Sundernagar including length of stretch, total material extracted & utilized, Muck generated and management of same.	Present status of fourlane i,e. work completed and under progress.
Balance work of Kiratpur to Nerchowk section of NH-21 (from Km 0+000 to Km 12+750 & Km 158+500 to Km. 182+215 excluding Sundernagar bypass) (Pkg-1) in the state of Punjab & Himachal Pradesh (Brownfield).	The total length from Kiratpur to Nerchowk section under (Brownfield Section) is 30.53 KM and EPC Contractor had not extracted & utilized any mineral materials from the scope of excavation. Total muck generated in the project length from excavation with in ROW is approx. 400000 cubic meter which is not usable in construction of project as per MORTH specification and the EPC Contractor has disposed the same in the land of local people as per their requirement. The same was certified by Authority Engineer M/s Geo Design & Research Pvt. Ltd.	Project is completed and operational since 10.02.2023
Balance work of	The total length from Kiratpur to	Project is

ATTESTED
Notary Public (Regd. No. 306)
Mandi (HP)

प्रधानकार्यालय: जी–5 एवं 6, सेक्टर–10 द्वारका, नई दिल्ली–110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi – 110075

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
National Highways Authority of India
(Ministry of Road Transport and Highways, Govt. of India)
NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

Kiratpur to Nerchowk section of NH-21 (from Km. 12+750 to Km. 26.500, Km. 126+500 to Km 158+500 including ACC link road from Km 0+000 to Km. 2+003) (Package-2) in the State of Himachal Pradesh (Greenfield).	Nerchowk section under (Greenfield Section) is 47.75 Km. Total muck to be generated = 6,41,256 Cum & Total muck utilized in the Project = 4,08,010 Cum & Total muck dumped in private land = 2,34,080 Cum. The same was certified by Independent Engineer M/s Intercontinental Consultants and Technocrats Pvt. Ltd.	completed & operational since 05.09.2023 and under Operation & Maintenance phase.

3. This is for information and necessary action.

Project Director
NHAI, PIU-Mandi

Copy to :

i) The Member Secretary, HP State Pollution Control Board Shimla (HP).
iii) Deputy Commissioner, Mandi Distt. Mandi (HP).
ii) Deputy Commissioner, Bilaspur Distt. Bilaspur (HP).

परियोजना निदशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Regd. No. 306)
Mandi (H.P.)

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 48 OF 2024

IN THE MATTER OF:

Ashwini Kumar Saini

..... **APPLICANT**

VERSUS

Ministry of Environment, Forest and Climate Change Through Its Secretary & Ors.

..... **RESPONDENTS**

ANNEXURE: 2

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: mandi@nhai.org ; pd.mandipiu@email.com | Phone: 01905-246383

क्रम संख्या : 150 दिनांक : 10/05/2024

रास्ता / प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री / श्रीमती Munni Lal पुत्र / पति .....

निवासी Vill Chamukha Teh Sundernagar Mandi H.P. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं-03 (old NH-21) कैं विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के **बायें / दायें** तरफ कि०मी० 64+590(R+S) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य / रास्ते / प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य / रास्ते / प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सडक परिवहन एंव राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों / परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने / हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आपे की होगी।

प्राप्तकर्ता के हस्ताक्षर

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

हाईवे प्रशासन / परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU–Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email. mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 146

दिनांक : 27/04/2024

रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Balak Ram पुत्र/पति Goukal Das

निवासी Chamukha P.O Harobag Mandi H.P हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के **बायें/दायें** तरफ किमी० 165+900 (R.H.S) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश मार्ग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सडक परिवहन एव राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधान कार्यालय: जी–5 एवं 6, सैक्टर–10 द्वारका, नई दिल्ली–110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi – 110075

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना/कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU–Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 147 दिनांक : 27/04/2024

रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Surender Sen पुत्र/पति Sh Padam Sing Sen

निवासी Vill- Rupa Bhajan (Near H.C. Sunder Nagar) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के **बायें/दायें** तरफ कि०मी० 164+950 RHS पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सडक परिवहन एंव राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

प्राप्तकर्ता के हस्ताक्षर

98823 09500

Received by
-Vikas.

हाईवे प्रशासन/परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी–5 एवं 6 सेक्टर–10 द्वारका, नई दिल्ली–110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi – 110075

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना/कार्यान्वयन इकाई मण्डी
PIU Mandi

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU–Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 113 दिनांक : 6/2/24

रास्ता / प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री / श्रीमती Jagdish Chand पुत्र / पति S/o Sant Ram

निवासी Jagol हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें / दायें तरफ कि०मी० 157/470 पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य / रास्ते / प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनो को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य / रास्ते / प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मन्त्रालय, भारत सरकार के दिशानिर्देशों / परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने / हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमे किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

ए0 हाईवे प्रशासन / परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी–5 एवं 6, सेक्टर–10 द्वारका, नई दिल्ली–110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

Lokesh [illegible] Advocate
Notary Public (Reg No. 306)
Mandi (HP)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 155 दिनांक : 10/May/24

रास्ता / प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री / श्रीमती ओम्-प्रकाश पुत्र / पति .....

निवासी देहरा (Colony) Near Tunnel RHS. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें / दायें तरफ कि०मी० 157+350 (RHS) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य / रास्ते / प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य / रास्ते / प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों / परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करे एवं अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने / हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

Not Received

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन / परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

NAT → Case

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU–Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 136 दिनांक : 15/4/24

रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती अनिल कुमार पुत्र/पति [illegible]

निवासी [illegible] हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205, 154 एवं 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के **बायें/दायें** तरफ कि०मी० 146+590 Rhs पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सडक परिवहन एंव राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

(N.H. Road)

प्रधानकार्यालय: जी–5 एवं 6, सेक्टर–10 द्वारका, नई दिल्ली–110075
Head Office: G-5&6, Sector-10, Dwarka, New Delhi – 110075

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना/कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (HP)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021
Email: mandi@nhai.org ; pd.mandipiu@gmail.com | Phone: 01905-246383

क्रम संख्या : 122

दिनांक : 10/2/24

रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Sanjeev ..... पुत्र/पति .....

निवासी Chamukha (Near Petrol Pump) ..... हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या–205 154 एंव 03 (old NH-21) के विकास एवं रख–रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा–5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या–03, (old NH-21) के निरिक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के **बायें/दायें** तरफ कि०मी० 166+280 ..... पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये है। जो कि, यातायात एवं रख–रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सडक परिवहन एंव राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या **RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020**" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एंव अनुमति न मिलने तक निमार्ण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यो को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना/कार्यन्वयन इकाई मण्डी
PIU Mandi

ATTESTED
Lokesh Kapoor Advocate
Notary Public (Reg. No. 306)
Mandi (H.P.)

VAKALATNAMA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
IN
ORIGINAL APPLICATION NO. 48 OF 2024**

IN THE MATTER OF:

Ashwini Kumar Saini ..... APPLICANT

VERSUS

Ministry of Environment, Forest and Climate Change Through Its Secretary & Ors.
.... RESPONDENTS

I/We National Highways Authority of India, PIU-Mandi, through its Project Director having its office at Bagla Muhal Chakkar P.O. Nagchala, Tehsil Balh and District Mandi (H.P.)- 175021 Respondent No. 4 herein; the undersigned do hereby nominate and appoint:-

AWADH LAW OFFICES
Advocates & Legal Consultants
Address for Correspondence: 1/121, Vikas Nagar, Lucknow
E-mail ID: aloadvocates@gmail.com

to be counsel in the above matter and for me/us and on my/our behalf to appear, plead, act and answer in the above Court or any appellate Court or any Court to which the business is transfer in the above matter, and to sign and file petitions, statements accounts, exhibits compromise or other document whatsoever, in connection with the said matter arising there from and also to apply for and receive all documents or copies of documents, depositions etc. and to apply for issues of summons and other writ and to apply for and proceedings that may arise there out and to apply for receive payment of any or all sums or submit the above to arbitration.

Provide, however, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town; then and in such an event my/our said advocate do appear in the said case he shall be entitled to an outstation fee and other said expenses of travelling lodging etc. Provided ALSO that if the case be dismissed by default, or if it be proceeded exparte, the said Advocate(s) shall not be held responsible for the same. And all whatsoever my/our said advocate (s) shall lawfully do. I do here by agree to and shall in future ratify confirm.

Accepted:-

FOR AWADH LAW OFFICES

(MOHD. YASIR ABBASI)
ADVOCATE
Enrollment No: UP 9432/22
(TR D/603/2007)
Mobile No. 9559222288

Client

परियोजना निदेशक Project Director
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
National Highways Authority of India
परियोजना / कार्यान्वयन इकाई मण्डी
PIU Mandi